

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

*Sb*

*Archana Yadav*

*Shivani Chawla*

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

*Chinmay*

*Rhythm*

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 44- M/s Sino India Textiles Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON  
BEHALF OF RESPONDENT NO. 44, M/S SINO INDIA TEXTILES  
PVT. LTD.**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s Sino India Textiles Pvt. Ltd., Respondent No. 44, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 44 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 18.07.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (in short "PETP"). The Answering Respondent further submits that a Show Cause Notice (in short "SCN") dated 02.01.2025, was issued by the Haryana State Pollution Control Board (in short "HSPCB"). The Joint Committee Report and the SCN alleged groundwater abstraction without appropriate permission, non-installation of flow meters on both borewells, dilution of effluent with freshwater, lack of proper logbook maintenance, absence of flow meters on the treated effluent recycle line, and unavailability of records for ash generation and disposal. The Answering Respondent submits that these allegations are based on incorrect assumptions and have already been clarified with supporting documentation submitted in response to the Show Cause Notice.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering

respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6.
- 4.4. That the Joint Committee has noted the use of two borewells, with a flow meter installed only on one. The Answering Respondent submits that an application for groundwater abstraction was submitted to the Haryana Water Resources Authority (HWRA) on 02.11.2022. The second borewell was non-operational and has been permanently sealed and dismantled, eliminating the need for a flow meter, Since it is no longer functional, the requirement of a flow meter does not arise, under section 15 of the environment protection act, 1986, industries must be provided reasonable time for compliance before enforcement action which has not been adhered to in this case.
- 4.5. That the Report alleges dilution of effluent due to a high reduction in BOD/COD parameters and the provision for freshwater in the PETP

system. The Answering Respondent most respectfully denies this allegation. The reduction in BOD and COD is attributable to the efficient functioning of the Effluent Treatment Plant (ETP), which employs a combination of physicochemical treatment and advanced filtration. There is no intentional dilution. The treated water storage tank before tertiary treatment was merely a holding tank. As a measure of abundant caution and in compliance with HSPCB's recommendation, the provision for freshwater has been dismantled.

- 4.6. That the Joint Committee notes that BOD reduced by 97.53% and COD by 87%. These reductions are a result of the design and operational efficiency of the PETP. The Answering Respondent undertakes periodic third-party testing through NABL-accredited laboratories, and the test reports consistently show compliance with prescribed discharge norms.
- 4.7. That it is stated that the treated effluent recycling system is under installation, and no flow meter was installed on the recycle line. The Answering Respondent submits that the system was in final stages of installation at the time of inspection. Since then, a flow meter has been duly installed, and the logbooks for treated effluent reuse are now maintained.
- 4.8. That the Joint Committee observed low specific freshwater consumption and possible incorrect logbook maintenance. The Answering Respondent respectfully submits that water consumption is well within permissible norms and is accurately monitored using calibrated meters. The logbooks have been reformatted to enhance clarity.

- 4.9. That the Report notes that inlet and outlet effluent quantities in the logbooks were identical, suggesting no loss due to evaporation or sludge. The Answering Respondent clarifies that such figures may have resulted from averaging or data recording errors. Immediate steps have been taken to correct the logbook format and ensure accuracy.
- 4.10. That it is stated that the unit failed to maintain ash generation and disposal records. The Answering Respondent generates minimal ash due to the use of biomass briquettes. The unit has now initiated systematic tracking and partnered with authorized handlers for scientific disposal.
- 4.11. That there is no provision or infrastructure in the unit for bypassing untreated wastewater. All effluent is routed to the HSIIDC sewer line post-treatment. The inspection team did not find any facility or evidence of unauthorized discharge. Thus, the dilution allegation lacks factual basis.
- 4.12. That the Answering Respondent holds a valid Consent to Operate (CTO) and authorization under the Hazardous Waste Management Rules, both valid up to 30.09.2027. These statutory clearances confirm compliance with environmental norms.
- 4.13. That the unit is regularly inspected by the Central Pollution Control Board (CPCB), and past inspections have recorded compliance with prescribed standards. These inspections reaffirm that the ETP functions effectively, ruling out the necessity or occurrence of dilution.

- 4.14. That without prejudice to the above, the Answering Respondent has complied with all recommendations made by the HSPCB. These include:
- Maintenance of proper logbooks for groundwater abstraction, PETP inflow and outflow, and freshwater consumption.
  - Dismantling of any provision for freshwater dilution.
  - Third-party analysis to ensure treated effluent meets prescribed norms.
  - Record-keeping for ash generation and disposal.
- 4.15. That any adverse action based on the Joint Committee Report would result in significant socio-economic hardship. The unit employs a large number of workers and supports ancillary businesses. Closure would severely impact livelihoods and ongoing production contracts.
- 4.16. That in light of the above submissions, the Answering Respondent most respectfully prays that the observations made in the Joint Committee Report be reconsidered, as they are not based on concrete evidence. The Respondent submits that it has taken all necessary corrective actions and remains committed to strict environmental compliance.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 44- M/s Sino India Textiles Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

Place: New Delhi

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Phone: 011 4704 6111

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**AFFIDAVIT**

I, RAJESH PRUTHI S/o Mr. GURDYAL PRUTHI, aged about 55 years R/o H.No. 776, SECTOR-12, HUDA PART-II, NEAR D.A.V. SCHOOL, PANIPAT, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 44, M/s SINO INDIA TEXTILES PRIVATE LIMITED, having its office at PLOT NO 684, PHASE-II, BARHI INDUSTRIAL AREA, HSIIDC, GANAUR, SONIPAT, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

I say that the documents / annexure produced along with the reply are true copies of its originals.

**DEPONENT**

For Sino India Textiles Pvt. Ltd.  
*[Signature]*  
Director

12703  
2/1/24

**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANAUR on this 21 day of 02

2025  
For Sino India Textiles Pvt. Ltd.

*[Signature]*  
Director

**DEPONENT**



1270  
21-842

**ATTESTED**

*[Signature]*  
NOTARY

Ganaur Distt. Sonapat



**HARYANA STATE POLLUTION CONTROL BOARD**

Plot No. 1, Sector-15, Part-II, Sonipat  
Ph. - 0130-2236119, E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No HSPCB/SR/2024/2645

Dated: 02/01/25

To

M/ Sino India Textiles Pvt. Ltd.,  
PLOT NO 684 PH II BARHI,  
District Gannaur, Sonipat, Haryana

**Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.**

Whereas, the unit was inspected on 18.07.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Washing, Desizing, Printing having CTO valid upto 30.09.2027.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Unit has provided copy of application dated 02.11.2022 for obtaining permission from Haryana Water Resources Authority regarding groundwater abstraction from 01 no. of borewell.
2. Two borewells found in functional condition during visit, however flow meter found installed on one borewell only.
3. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.5	9.7	6.0-9.0	With existing treatment scheme, such a high reduction in pollution parameters indicates dilution with freshwater in PETP at different stages  <b>Non-Complying (Discharge norms &amp; dilution)</b>
Colour	197	49	-	
BOD (mg/l)	406	10 (97.53%)	406	
COD (mg/l)	616	80 (87 %)	616	
TSS (mg/l)	119	46	119	
Sulphides (mg/l)	-	22	-	

4. With existing treatment scheme, such a high reduction in pollution parameters indicates dilution with freshwater in PETP at different stages. Also, provision of freshwater dilution in PETP system found (in treated water storage tank of capacity 5000 Ltr. before tertiary treatment).
5. Treated effluent recycling system found under installation, no flow meter installed at treated effluent recycle line.

6. Specific fresh water consumption is quite low against std. for specific quality (25-30 KL/MT) indicating that fresh water consumption logbook is not properly/correctly maintained.
7. As per the logbook data provided by unit, the values of quantity of effluent fed into PETP and treated effluent from PETP outlet are same (i.e. no loss during treatment process, which is practically not possible, as there is always some quantity lost as evaporation losses and losses in form of sludge). This indicates poor record keeping/logbook maintenance.
8. Ash generation and disposal record not maintained.

**Recommendation of the Team:-**

1. Obtain permission from Haryana Water Resources Authority regarding groundwater abstraction from 02 no. of borewells.
2. Install separate flow meter (with totalizer) at line carrying treated effluent from PETP outlet to production process, and at treated effluent reuse point. Logbooks shall also be maintained for these flow meters.
3. Ensure proper maintenance of logbooks regarding groundwater abstraction from borewells, effluent fed into PETP and treated effluent (i.e. PETP inlet & outlet), and quantity of freshwater consumed through HSIIDC water supply.
4. Dismantle the provision of freshwater dilution in PETP system (in treated water storage tank of capacity 5000 Ltr. before tertiary treatment) immediately.
5. Maintain proper record of ash generation and disposal.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated: \_\_\_\_\_

  
Regional Officer,  
Sonapat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer,  
Sonapat Region.

**SINO INDIA TEXTILES PRIVATE LIMITED**

Address : 684, Phase-2, Barhi Industrial Area, Ganaur, Sonipat, Haryana-131101

To

The Regional Officer  
Haryana State Pollution Control Board (HSPCB)  
Sonipat Region, Sonipat

**Subject:**

**Reply and Compliance of Show Cause Notice dated 02.01.2025 for Closure under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, Prosecution under Section 43/44 of the Water Act, Revocation of Consent under Section 27 of the Water Act & Section 21(4) of the Air Act, 1981, and Imposition of Environmental Compensation**

## Reference:

HSPCB Letter No. HSPCB/SR/2024/2645 Dated 02.01.2025

Respected Sir,

This is in response to the Show Cause Notice (SCN) dated 02.01.2025, which was received on 17.01.2025. The notice alleges various non-compliances with the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and environmental compensation liabilities. We wish to categorically refute these allegations and submit our point-wise legal response for your kind consideration.

M/s Sino India Textiles Pvt. Ltd. is a legally compliant textile processing industry that operates under a valid Consent to Operate (CTO) attached as **Annexure II** issued by the Haryana State Pollution Control Board (HSPCB). We strictly adhere to environmental norms and maintain proper records for groundwater abstraction, effluent treatment, waste disposal, and other environmental parameters. Our facility operates a full-fledged effluent treatment plant (ETP), including an activated carbon filter, based on physio-chemical treatment, surpassing the requirements for a primary effluent treatment plant (PETP). The detailed layout plan of the ETP installed at our facility is attached for reference as **Annexure – IV**. Our unit is fully equipped with an Effluent Treatment Plant (ETP) and has always provided full access to regulatory authorities for inspection.

For SINO INDIA TEXTILES PVT. LTD.

  
Director/Auth. Sign.



3070

Contact No. : 9671768666 13  
9812025160

e-mail : sinoindia684@gmail.com

# SINO INDIA TEXTILES PRIVATE LIMITED

Address : 684, Phase-2, Barhi Industrial Area, Ganaur, Sonipat, Haryana-131101

## 1. Allegation: Unauthorized Groundwater Abstraction & Flow Meter Compliance

SCN Allegation:

The unit was allegedly operating two borewells without prior authorization, and only one borewell had a flow meter installed.

Response:

We categorically deny the allegation of unauthorized groundwater abstraction. We had applied for a No Objection Certificate (NOC) under the Haryana Water Resources Authority (HWRA) Act, 2020, and the application is still pending approval. A copy of the acknowledgment is enclosed as **Annexure-I**.

The second borewell was non-operational and has now been permanently sealed and dismantled, eliminating the need for a flow meter. Since it is no longer functional, the requirement of a flow meter does not arise. Under Section 15 of the Environment Protection Act, 1986, industries must be provided reasonable time for compliance before enforcement action, which has not been adhered to in this case.

## 2. Allegation: Dilution of Treated Effluent with Freshwater

SCN Allegation:

There was a reduction in pollution parameters in the effluent, which suggests that freshwater was mixed with treated effluent before tertiary treatment.

Response:

This claim is entirely speculative and not backed by scientific evidence. Our ETP is fully functional and operates as per prescribed CPCB norms. The reduction in pollution levels is due to the efficiency of our treatment process, not dilution.

The inspecting authorities have failed to provide any scientific basis for the claim of dilution, such as isotopic tracing analysis, which is a necessary requirement to prove such allegations. Third-party NABL-accredited laboratory reports confirm that our effluent parameters remain within prescribed limits, invalidating the dilution claim. A copy of these reports is enclosed as **Annexure-IIIA & Annexure-IIIB**.

For SINO INDIA TEXTILES PVT. LTD.

  
Director/Auth. Sign



3071

Contact No. : 9671768666 14

9812025160

e-mail : sinoindia684@gmail.com

## **SINO INDIA TEXTILES PRIVATE LIMITED**

Address : 684, Phase-2, Barhi Industrial Area, Ganaur, Sonipat, Haryana-131101

### **3. Allegation: Effluent Sample Failing in pH Parameter**

SCN Allegation:

The sample collected on 18.07.2024 recorded a pH level of 9.7, exceeding the prescribed limit of 9.0.

Response:

The minor exceedance of pH (9.7 vs. 9.0) was a temporary anomaly caused by a fluctuation in chemical dosing. This was immediately rectified, and subsequent NABL-accredited reports confirm compliance. A copy of these reports is enclosed as **Annexure-IIIa & Annexure-IIIb**.

As per Schedule VI of the Environment Protection Rules, 1986, marginal variations in pH do not constitute a serious violation warranting closure or punitive action. The Supreme Court, in A.P. Pollution Control Board v. Prof. M.V. Nayudu (1999) 2 SCC 718, has upheld that industries must be given an opportunity to rectify minor deviations before punitive action.

### **4. Allegation: Lack of Flow Meter on Treated Effluent Recycle Line**

SCN Allegation:

No flow meter was found installed on the treated effluent recycling line.

Response:

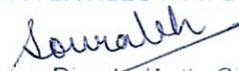
At the time of inspection, the treated effluent recycling system was still under installation, and per CPCB guidelines, a flow meter is required only after the system is commissioned. The treated effluent recycling system has yet not been fully installed and still under installation. Flow meter will be installed after its completion before put into use.

### **5. Allegation: Specific Water Consumption Below Standard Values**

SCN Allegation:

The unit's water consumption was lower than the prescribed 25-30 KL/MT, indicating incorrect logbook maintenance.

For SINO INDIA TEXTILES PVT. LTD.

  
Director/Auth. Sign.



3072

Contact No. : 9671768666<sup>15</sup>  
9812025160

e-mail : sinoindia684@gmail.com

## **SINO INDIA TEXTILES PRIVATE LIMITED**

Address : 684, Phase-2, Barhi Industrial Area, Ganaur, Sonipat, Haryana-131101

Response:

The prescribed 25-30 KL/MT standard is applicable for dyeing and wet processing units, while our unit is engaged in textile printing, which inherently requires significantly less water.

As per CPCB's Charter for Water Recycling & Pollution Prevention in Textile Industries, our unit's water consumption aligns with the prescribed limits. Data compiled for the last seven months confirms continuous compliance, and daily logbook records are enclosed as **Annexure-V**.

### **6. Allegation: No Records of Ash Disposal**

SCN Allegation:

No records were maintained for ash generation and disposal.

Response:

Our unit generates minimal ash, which is scientifically disposed of as per Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

We have been maintaining proper records, and daily logbooks for the last six months are enclosed as **Annexure-Vi**.

*All above stated facts and details clearly reveal that we are not defying any norms of reduction of BOD value and dilution of freshwater in PETP, maintaining of proper logbooks and obtaining of all required clearances from the concerned authorities and thus fully complying with your directions and all prescribed norms issued from time to time.*

As per details submitted above, you will appreciate that unit has implemented the measures of cleaner technology and waste minimization practices as mentioned in "Charter for Water Recycling & Pollution Prevention in Textile Industries" issued by CPCB and also complying with all directions of Board.

We request you to please not initiate any action against our unit as proposed in the above said show cause notice and request to kindly revoke and withdraw the show cause notice.

It is also requested that fresh inspection and sampling may kindly be conducted if feel necessary, to verify our compliance status as stated above for which we are ready to bear the applicable charges of the Board if any.

For SINO INDIA TEXTILES PVT. LTD.

Director/Auth. Sign.



Contact No. : 9671768666  
9812025160

e-mail : sinoindia684@gmail.com

## **SINO INDIA TEXTILES PRIVATE LIMITED**

Address : 684, Phase-2, Barhi Industrial Area, Ganaur, Sonipat, Haryana-131101

### **7. Request for Fair Consideration & Withdrawal of SCN**

Considering the above, we humbly request the Hon'ble Board to:

1. Withdraw the Show Cause Notice, as the allegations lack substantive evidence.
2. Acknowledge our compliance efforts with supporting documentation.
3. Conduct a fresh, independent inspection to verify compliance.

We reaffirm our commitment to environmental sustainability and regulatory adherence and welcome any necessary oversight.

Yours Faithfully,

For SINO INDIA TEXTILES PVT. LTD.

(Authorized Signatory) *Saurabh*  
Director/Auth. Sign.

M/s Sino India Textiles Pvt. Ltd.

Dated: 07.02.2025



## HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,  
Sonepat Ph. 0130-2236119(O) Email:-  
hspcbrosr@gmail.com  
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313101722SONCTO25729832

Dated:09/08/2022

To.

M/s :SINO INDIA TEXTILES PVT LTD  
PLOT NO 684 PH II BARHI SONIPAT

Subject: Grant of consent to operate to M/s SINO INDIA TEXTILES PVT LTD.

Please refer to your application no. 25729832 received on dated 2022-06-28 in regional office Sonipat. With reference to your above application for consent to operate, M/s SINO INDIA TEXTILES PVT LTD is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2022 - 30/09/2027
<b>Industry Type</b>	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	950.0
<b>Total Land Area(Sq. meter)</b>	14850.0
<b>Total Builtup Area(Sq. meter)</b>	8500.0
<b>Quantity of effluent</b>	
1. Trade	500.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. pH	6.0-9.0
5. O&G	15 mg/l
6. Amonical Nigrogen	50 mg/l
7. Dissolved solid	2100 mg/l

8. Sodium Absorption Ratio	26 mg/l
9. Sulphide	2 mg/l
10. Total Chromium	2 mg/l
11. Phenolic Compound	1 mg/l
Number of stacks	1
<b>Height of stack</b>	
1. CHIMNEY ATTACHED TO TFH BOILER 6 LAC.K.CAL	60 Feet
<b>Emission parameters</b>	
1. SPM	150 mg/m <sup>3</sup>
<b>Product Details</b>	
1. PRINTING OF FABRIC	100000 Cases/day
<b>Capacity of boiler</b>	
1. CHIMNEY ATTACHED TO TFH BOILER 6 LAC.K.CAL	600000 Kcalores/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. BIOMASS	1 Ton/day
<b>Raw Material Details</b>	
CHEMICALS	200 Kg/Day
INKS	50 Kg/Day
FABRIC	100000 Sqr/mtr

*Regional Officer, Sonipat*  
*Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control

equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. Unit will run ETP and APCM regularly and maintained log books properly.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
3. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
4. That the unit will not discharge any untreated effluent inside and outside its premises.
5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
6. That the unit will comply with all the provisions of Hazardous Waste Rules.
7. That unit will comply the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016.
8. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
8. Unit will comply CAQM direction vide No. 65 and HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR.

*Regional Officer, Sonapat  
Haryana State Pollution Control Board.*





## Test Report

Report No.: AEL/SIT/07102024/WW/02	Reporting Date: 11/10/2024
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Issued to: <b>M/s Sino India Textiles Pvt. Ltd.</b> Plot No.-684, Phase-II, Industrial Area HSIIDC, Barhi, Distt-Sonipat, Haryana-131001	Sample I'd : AEL/SIT/071024/WW/02 Date : 07.10.2024 Period of testing : 07.10.2024 to 11.10.2024
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### SAMPLE PARTICULARS:

Type of the Sample	Treated Effluent Water Sample
Date of Sampling	06.10.2024
Point of Sample Collection	From ETP Outlet
Sample Collected By	Dushyant
Purpose of Analysis	Monitoring

### TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	Colour	--	Colourless	--	IS-3025(P-4)
2	Odour	--	Odourless	--	IS-3025(P-5)
3	pH	--	7.85	6.0-9.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	194.0	1400	APHA 23 <sup>rd</sup> Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	63.0	500	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	54.0	1500	APHA 23 <sup>rd</sup> Ed. 4500 H B
7	Oil & Grease	mg/l	7.6	10	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	20.9	50	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	1780.0	N.S.	APHA 23 <sup>rd</sup> Ed.,2540 C
10	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	N.D.	1.0	APHA 23 <sup>rd</sup> Ed.,5530
11	Total chromium (as Cr)	mg/l	1.04	2.0	APHA 23 <sup>rd</sup> Ed.,3111 A B C
12	Conductivity	µs/cm	2740.0	N.S.	APHA 23 <sup>rd</sup> Ed.,2510 B
13	Sulphide (as S)	mg/l	0.6	2.0	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	5.64	26	APHA 23 <sup>rd</sup> Ed.

Remark: N.S.-Not Specified, - ND-Not Detectable, Standard Limits are given by client as per consent

Checked By

Authorized Signatory

- Note: 1. The result listed refer only to the tested samples and applicable parameters.  
2. Sample will be destroyed one month from the date of issue of test certificate.  
3. Any complaints about this report should be communicated within 7 days of issue of this report  
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



## Test Report

Report No.: AEL/SIT/07102024/WW/01	Reporting Date: 11/10/2024
Issued to: <b>M/s Sino India Textiles Pvt. Ltd.</b> Plot No.-684, Phase-II, Industrial Area HSIIDC, Barhi, Distt-Sonipat, Haryana-131001	Sample I'd : AEL/SIT/071024/WW/01 Date : 07.10.2024 Period of testing : 07.10.2024 to 11.10.2024

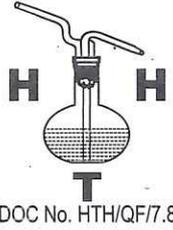
SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sampling	06.10.2024
Point of Sample Collection	From ETP Inlet
Sample Collected By	Dushyant
Purpose of Analysis	Monitoring

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	Colour	--	Lt. Greenish	IS-3025(P-4)
2	Odour	--	Foul	IS-3025(P-5)
3	pH	--	6.37	APHA 23 <sup>rd</sup> Ed. 4500 H B
4	Chemical Oxygen Demand(COD)	mg/l	941.0	APHA 23 <sup>rd</sup> Ed. P-5220 B
5	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	396.0	IS-3025 (P-44)
6	Total Suspended Solids	mg/l	252.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
7	Oil & Grease	mg/l	18.4	IS-3025 (P-39)
8	Ammonical Nitrogen (as N)	mg/l	36.5	IS 3025 (P-34)
9	Total Dissolved Solids	mg/l	2836.0	APHA 23 <sup>rd</sup> Ed.,2540 C
10	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	0.70	APHA 23 <sup>rd</sup> Ed.,5530
11	Total chromium (as Cr)	mg/l	1.64	APHA 23 <sup>rd</sup> Ed.,3111 A B C
12	Conductivity	µs/cm	4095.0	APHA 23 <sup>rd</sup> Ed.,2510 B
13	Sulphide (as S)	mg/l	4.8	IS-3025(P-29)
14	SAR (Sodium Absorption Ration)	--	29.4	APHA 23 <sup>rd</sup> Ed.

  
Checked By

  
Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.  
2. Sample will be destroyed one month from the date of issue of test certificate.  
3. Any complaints about this report should be communicated within 7 days of issue of this report  
4. The report is Not to be reproduced, wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



# 3080 HTH Laboratories Pvt. Ltd.

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169  
Web Site : www.hthlabs.com, e-mail : haryanatesthousecs@gmail.com, testing@hthlabs.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

## TEST REPORT

<b>Issued To:</b> Sino India Textiles Pvt. Ltd. 684, HSIIDC, Phase-II, Barhi Industrial Area, Ganaur-131101 Sonapat (Hr)	<b>Report No. :</b> HTH/EP/250201013 <b>ULR No. :</b> TC781125100011030F <b>Party's Ref No. :</b> Nil <b>Booking Date :</b> 01/02/2025 <b>Period of Testing :</b> 01/02/2025 To 06/02/2025 <b>Reporting Date :</b> 06/02/2025
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<b>Sample Description</b> : Effluent Water Sample (ETP-Outlet)
Type of Industry : Textile Industry
Sample type : <b>Effluent Water Sample (ETP-Outlet)</b>
Date of sampling : 01/02/2025
Date of receipt of sample : 01/02/2025
Sample Location : ETP-Outlet
Sample quantity : 2 Ltr.
Purpose of analysis : Monitoring
Sampling Method : HTH/EP/SAP-01
Sample collected/ supplied by : By our Lab. Representative

### TEST RESULTS

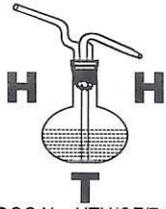
S.N. Test Parameters	Unit	Result	Standard for Trade Eff. from Party by HSPCB Consent Req.	Test Method
Discipline : Chemical, Group : Pollution & Environment				
1 Colour	Hazen	14.0	--	IS 3025 (Part 4): 2021
2 pH	-	7.82	6.0 - 9.0	IS 3025 (Part 11): 2022
3 Suspended Solids	mg/L	42.0	1500 Max	IS 3025 (Part 17): 2022
4 Chemical Oxygen Demand(COD)	mg/L	87.0	1400 Max	IS 3025 (Part 58): 2023
5 Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	23.0	500 Max	IS 3025 (Part 44): 2023
6 Oil & Grease	mg/L	4.5	15 Max	IS 3025 (Part 39): 2021
7 Total Dissolved Solids	mg/L	1204.0	2100 Max	IS 3025 (Part 16): 2023
8 Sulphide (H <sub>2</sub> S)	mg/L	BLQ(LOQ 0.5)	2.0 Max	IS 3025 (Part 29): 2022
9 Phenolic Compound (C <sub>6</sub> H <sub>5</sub> OH)	mg/L	BLQ(LOQ 0.05)	1.0 Max	IS 3025 (Part 43/Sec-1): 2022
10 Ammonical Nitrogen (as N)	mg/L	7.5	50 Max	IS 3025 (Part 34/Sec-1): 2023
11 Sodium Absorption Ratio (SAR)	meq/l	1.0	26 Max	HTH/EP/STP-28
12 Total Chromium (as Cr)	mg/L	BLQ(LOQ 0.1)	2.0 Max	HTH/INS-03/STP-29

\*\*\*End of Report\*\*\*

Remarks : BLQ : Below limits of Quantification/ LOQ : Limits of Quantification

Review by 06-02-25

Md. Asfak Ansari  
Sr. Manager (Env.)



DOC No. HTH/QF/7.8

# 3081 HTH Laboratories Pvt. Ltd.

(Formerly Known as Haryana Test House &amp; Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169

Web Site : www.hthlabs.com, e-mail : haryanatesthousecs@gmail.com, testing@hthlabs.com



TC-7811



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

## TEST REPORT

**Issued To:**

Sino India Textiles Pvt. Ltd.

684, HSIIDC, Phase-II, Barhi Industrial Area, Ganaur-131101  
Sonapat (Hr)

Report No. : HTH/EP/250201012

ULR No. : TC781125100011029F

Party's Ref No. : Nil

Booking Date : 01/02/2025

Period of Testing : 01/02/2025 To 06/02/2025

Reporting Date : 06/02/2025

**Sample Description** : Effluent Water Sample (ETP-Inlet)

Type of Industry : Textile Industry  
 Sample type : Effluent Water Sample (ETP-Inlet)  
 Date of sampling : 01/02/2025  
 Date of receipt of sample : 01/02/2025  
 Sample Location : ETP-Inlet  
 Sample quantity : 2 Ltr.  
 Purpose of analysis : Monitoring  
 Sampling Method : HTH/EP/SAP-01  
 Sample collected/ supplied by : By our Lab. Representative

### TEST RESULTS

S.N.	Test Parameters	Unit	Result	Test Method
Discipline : Chemical, Group : Pollution & Environment				
1	Colour	Hazen	60.0	IS 3025 (Part 4): 2021
2	pH	-	7.98	IS 3025 (Part 11): 2022
3	Suspended Solids	mg/L	447.0	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	739.0	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	182.0	IS 3025 (Part 44): 2023
6	Oil & Grease	mg/L	15.7	IS 3025 (Part 39): 2021
7	Total Dissolved Solids	mg/L	2628.0	IS 3025 (Part 16): 2023
8	Sulphide (H <sub>2</sub> S)	mg/L	BLQ(LOQ 0.5)	IS 3025 (Part 29): 2022
9	Phenolic Compound (C <sub>6</sub> H <sub>5</sub> OH)	mg/L	0.07	IS 3025 (Part 43/Sec-1): 2022
10	Ammonical Nitrogen (as N)	mg/L	15.8	IS 3025 (Part 34/Sec-1): 2023
11	Sodium Absorption Ratio (SAR)	meq/l	1.4	HTH/EP/STP-28
12	Total Chromium (as Cr)	mg/L	BLQ(LOQ 0.1)	HTH/INS-03/STP-29

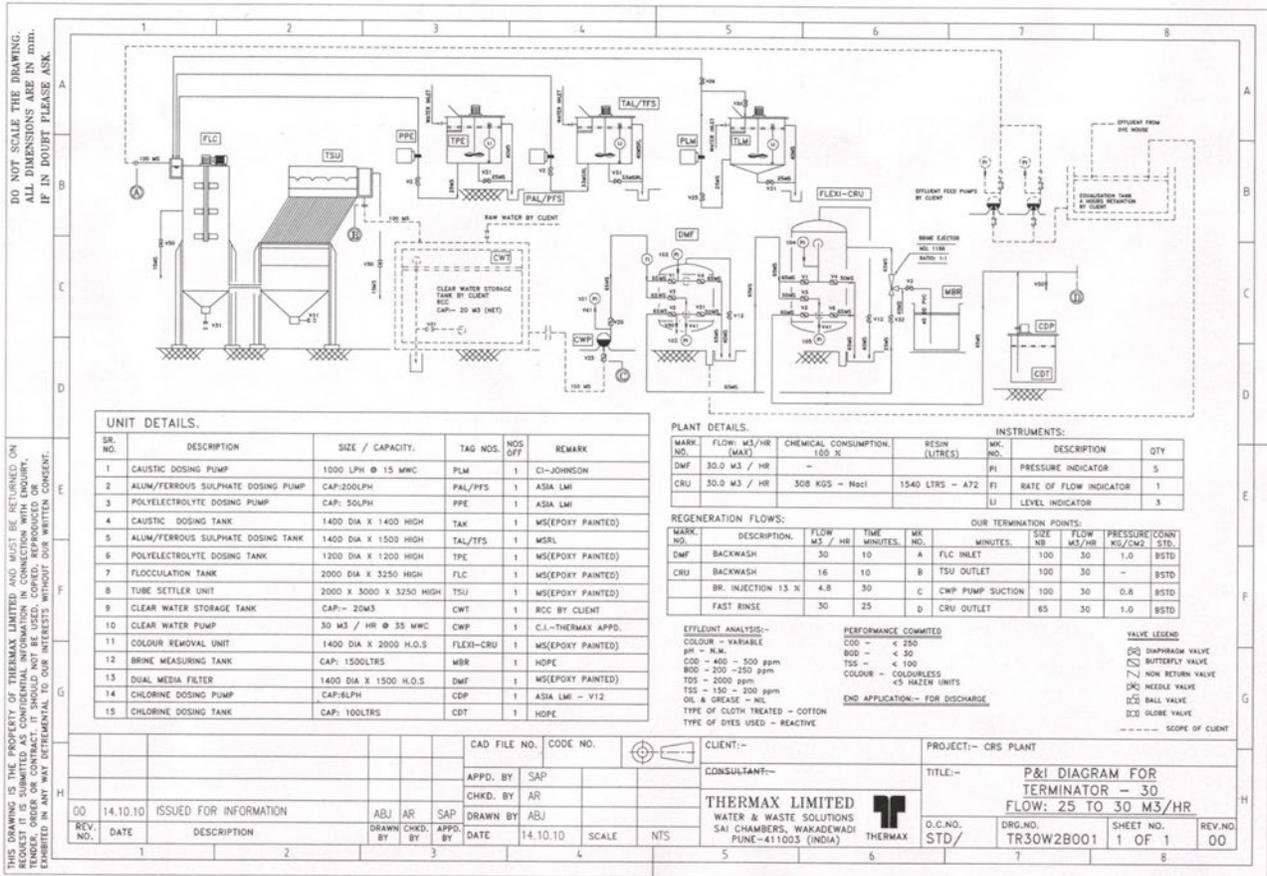
\*\*\*End of Report\*\*\*

Remarks : BLQ : Below limits of Quantification/ LOQ : Limits of Quantification

 Review by   
 06-02-25

  
 Md. Asfak Ansari  
 Sr. Manager (Env.)

Page No.: 1 of 1



SINO INDIA TEXTILES PVT.LTD  
PLOT NO. 684 , PHASE II HSIIDC BARHI (GANAUR)

## LOG BOOK OF WASTE WATER TREATMENT PLANT (E.T.P)

FOR THE MONTH OF NOV. 2024

DATE	CONSUMPTION IN KG/DAY				SLUDGE QTY IN KG/DAY	ETP INLET WATER/DAY	QTY.OF TREATED WATER/DAY	ELECTRICITY CONSUMPTION UNIT PER DAY
	CASTIC	FARAS	POLY	PH				
01-Nov-24	-	-	-	-	-	-	-	-
02-Nov-24	-	-	-	-	-	-	-	-
03-Nov-24	-	-	-	-	-	-	-	-
04-Nov-24	-	-	-	-	-	-	-	-
05-Nov-24	-	-	-	-	-	-	-	-
06-Nov-24	70 kg	70 kg	0.8 kg	7.2	18	333512	147414	32209
07-Nov-24	70 kg	70 kg	0.8 kg	7.4	19	333842	147726	32374
08-Nov-24	70 kg	70 kg	0.8 kg	7.2	19	334172	148040	32534
09-Nov-24	70 kg	70 kg	0.9 kg	7.5	18	334502	148352	32696
10-Nov-24	70 kg	70 kg	0.9 kg	7.5	18	334832	148667	32861
11-Nov-24	70 kg	70 kg	0.8 kg	7.2	18	335162	148984	33027
12-Nov-24	70 kg	70 kg	0.8 kg	7.4	19	335492	149296	33192
13-Nov-24	70 kg	70 kg	0.9 kg	7.3	20	335822	149611	33352
14-Nov-24	70 kg	70 kg	0.8 kg	7.2	20	336152	149925	33514
15-Nov-24	70 kg	70 kg	0.8 kg	7.6	18	336482	150240	33674
16-Nov-24	70 kg	70 kg	0.9 kg	7.4	18	336812	150556	33837
17-Nov-24	70 kg	70 kg	0.8 kg	7	19	337142	150873	33997
18-Nov-24	70 kg	70 kg	0.9 kg	7.1	18	337472	151191	34160
19-Nov-24	70 kg	70 kg	0.8 kg	7.3	18	337802	151510	34320
20-Nov-24	70 kg	70 kg	0.8 kg	7.2	18	338132	151831	34482
21-Nov-24	70 kg	70 kg	0.8 kg	7	19	338462	152149	34638
22-Nov-24	70 kg	70 kg	0.8 kg	7.4	19	338792	152466	34793
23-Nov-24	70 kg	70 kg	0.8 kg	7	20	339122	152784	34949
24-Nov-24	70 kg	70 kg	0.9 kg	7.3	20	339452	153103	35104
25-Nov-24	70 kg	70 kg	0.9 kg	7.2	20	339782	153414	35257
26-Nov-24	70 kg	70 kg	0.8 kg	7.6	18	340112	153731	35412
27-Nov-24	70 kg	70 kg	0.9 kg	7.4	19	340442	154049	35592
28-Nov-24	70 kg	70 kg	0.8 kg	7	19	340772	154368	35937
29-Nov-24	70 kg	70 kg	0.9 kg	7.2	18	341102	154684	36106
30-Nov-24	70 kg	70 kg	0.8 kg	7.3	19	341432	155002	36275

SINO INDIA TEXTILES PVT.LTD  
PLOT NO. 684 , PHASE II HSIIDC BARHI (GANAUR)

LOG BOOK OF WASTE WATER TREATMENT PLANT (E.T.P) FOR THE MONTH OF DEC. 2024

DATE	CHEMICAL CONSUMPTION IN KG/DAY				SLUDGE QTY IN KG/DAY	ETP INLET WATER/DAY	QTY.OF TREATED WATER/DAY	ELECTRICITY CONSUMPTION UNIT PER DAY
	CASTIC	FARAS	POLY	PH				
1 DEC. 2024	70 kg	70 kg	0.8 kg	7.4	18	341757	155316	36455
2 DEC. 2024	70 kg	70 kg	0.9 kg	7.6	20	342087	155628	36630
3 DEC. 2024	70 kg	70 kg	0.8 kg	7.2	18	342417	155942	36880
4 DEC. 2024	70 kg	70 kg	0.8 kg	7.4	20	342747	156260	36969
5 DEC. 2024	70 kg	70 kg	0.9 kg	7.2	20	343077	156575	37138
6 DEC. 2024	70 kg	70 kg	0.9 kg	7.6	18	343407	156890	37303
7 DEC. 2024	70 kg	70 kg	0.8 kg	7.2	19	343737	157204	37463
8 DEC. 2024	70 kg	70 kg	0.8 kg	7.2	19	344067	157519	37633
9 DEC. 2024	70 kg	70 kg	0.9 kg	7.6	18	344397	157835	37801
10 DEC. 2024	70 kg	70 kg	0.8 kg	7.8	18	344727	158148	37963
11 DEC. 2024	70 kg	70 kg	0.9 kg	7.2	18	345057	158463	38123
12 DEC. 2024	70 kg	70 kg	0.8 kg	7.5	19	345387	158775	38288
13 DEC. 2024	-	-	-	-	-	-	-	-
14 DEC. 2024	70 kg	70 kg	0.8 kg	7.2	20	345717	159090	38468
15 DEC. 2024	70 kg	70 kg	0.9 kg	7.6	18	346047	159405	38643
16 DEC. 2024	70 kg	70 kg	0.8 kg	7.4	18	346377	159720	38813
17 DEC. 2024	70 kg	70 kg	0.8 kg	7.3	19	346707	160032	38982
18 DEC. 2024	70 kg	70 kg	0.9 kg	7.2	18	347037	160347	39162
19 DEC. 2024	70 kg	70 kg	0.8 kg	7.3	18	347367	160662	39337
20 DEC. 2024	70 kg	70 kg	0.9 kg	7.2	18	347697	160982	39507
21 DEC. 2024	-	-	-	-	-	-	-	-
22 DEC. 2024	70 kg	70 kg	0.8 kg	7.6	19	348027	161297	39687
23 DEC. 2024	-	-	-	-	-	-	-	-
24 DEC. 2024	-	-	-	-	-	-	-	-
25 DEC. 2024	-	-	-	-	-	-	-	-
26 DEC. 2024	-	-	-	-	-	-	-	-
27 DEC. 2024	-	-	-	-	-	-	-	-
28 DEC. 2024	70 kg	70 kg	0.8 kg	7.4	19	348357	161612	39897
29 DEC. 2024	70 kg	70 kg	0.9 kg	7.2	18	348687	161930	40102
30 DEC. 2024	70 kg	70 kg	0.8 kg	7.1	19	349017	162248	40306
31 DEC. 2024	70 kg	70 kg	0.8 kg	7.3	18	349347	162568	40516

For Sino India Textiles Pvt. Ltd.

  
Auth. Sign.

SINO INDIA TEXTILES PVT.LTD  
PLOT NO. 684 , PHASE II HSIIDC BARHI (GANAUR)

## LOG BOOK OF WASTE WATER TREATMENT PLANT (E.T.P)

FOR THE MONTH OF

JAN. 2025

DATE	CHEMICAL CONSUMPTION IN KG/DAY				SLUDGE QTY	ETP INLET	QTY.OF TREATED	ELECTRICITY CONSUMPTION
	CASTIC	FARAS	POLY	PH	IN KG/DAY	WATER/DAY	WATER/DAY	UNIT PER DAY
1 January 2025	70 kg	70 kg	0.9 Kg	7.4	18	349677	163006	40716
2 January 2025	70 kg	70 kg	0.8 Kg	7.6	20	350007	163319	40921
3 January 2025	70 kg	70 kg	0.9 Kg	7.2	18	350342	163631	41126
4 January 2025	70 kg	70 kg	0.8 Kg	7.4	20	350682	163943	41326
5 January 2025	70 kg	70 kg	0.8 Kg	7.5	20	351007	164258	41521
6 January 2025	70 kg	70 kg	0.8 Kg	7.2	18	351334	164575	41716
7 January 2025	70 kg	70 kg	0.8 Kg	7.6	19	351662	164885	41914
8 January 2025	70 kg	70 kg	0.9 Kg	7.2	19	351986	165195	42124
9 January 2025	70 kg	70 kg	0.9 Kg	7.4	18	352316	165510	42329
10 January 2025	70 kg	70 kg	0.8 Kg	7.3	18	352645	165822	42533
11 January 2025	70 kg	70 kg	0.8 Kg	7.6	18	352972	166126	42738
12 January 2025	70 kg	70 kg	0.9 Kg	7.5	19	353307	166437	42943
13 January 2025	70 kg	70 kg	0.8 Kg	7.4	20	353637	166755	43153
14 January 2025	70 kg	70 kg	0.9 Kg	7.6	20	353964	167062	43359
15 January 2025	70 kg	70 kg	0.8 Kg	7.6	18	354294	167382	43562
16 January 2025	70 kg	70 kg	0.9 Kg	7.4	18	354619	167695	43760
17 January 2025	70 kg	70 kg	0.8 Kg	7.2	19	354946	168007	43963
18 January 2025	70 kg	70 kg	0.9 Kg	7.2	18	355277	168319	44161
19 January 2025	70 kg	70 kg	0.8 Kg	7.3	18	355612	168639	44366
20 January 2025	70 kg	70 kg	0.9 Kg	7.2	18	355947	168959	44565
21 January 2025	70 kg	70 kg	0.8 Kg	7.4	19	356267	169269	44773
22 January 2025	70 kg	70 kg	0.8 Kg	7.6	19	356589	169580	44972
23 January 2025	70 kg	70 kg	0.8 Kg	7.4	20	356924	169898	45182
24 January 2025	70 kg	70 kg	0.9 Kg	7.2	20	357259	170213	45390
25 January 2025	70 kg	70 kg	0.9 Kg	7.1	20	357597	170533	45602
26 January 2025	-	-	-	-	-	-	-	-
27 January 2025	70 kg	70 kg	0.8 Kg	7.6	19	357922	170844	45812
28 January 2025	70 kg	70 kg	0.8 Kg	7.4	19	358247	171155	46017
29 January 2025	70 kg	70 kg	0.8 Kg	7.2	18	358577	171466	46203
30 January 2025	70 kg	70 kg	0.9 Kg	7.2	19	358912	171786	46408
31 January 2025	70 kg	70 kg	0.8 Kg	7.4	18	359247	172101	46618

SINO INDIA TEXTILES PVT.LTD  
PLOT NO. 684 , PHASE II HSIIDC BARHI (GANAUR)

## LOG BOOK OF WASTE WATER TREATMENT PLANT (E.T.P)

FOR THE MONTH OF

AUG. 2024

DATE	CHEMICAL CONSUMPTION IN KG/DAY				SLUDGE QTY IN KG/DAY	ETP INLET WATER/DAY	QTY.OF TREATED WATER/DAY	ELECTRICITY CONSUMPTION UNIT PER DAY
	CASTIC	FARAS	POLY	PH				
1 AUG. 24	-	-	-	-	-	-	-	-
2 AUG. 24	70 kg	70 kg	0.8 kg	7.1	19	307117	122163	16937
3 AUG. 24	70 kg	70 kg	0.8 kg	7.2	19	307434	122475	17113
4 AUG. 24	-	-	-	-	-	-	-	-
5 AUG. 24	-	-	-	-	-	-	-	-
6 AUG. 24	70 kg	70 kg	0.8 kg	7.6	18	307752	122787	17286
7 AUG. 24	70 kg	70 kg	0.8 kg	7.1	19	308076	123099	17496
8 AUG. 24	70 kg	70 kg	0.9 kg	7.2	19	308406	123413	17608
9 AUG. 24	70 kg	70 kg	0.8 kg	7	18	308741	123725	17790
10 AUG. 24	70 kg	70 kg	0.8 kg	7.8	18	309076	124040	17978
11 AUG. 24	70 kg	70 kg	0.8 kg	7.5	18	309413	124357	18170
12 AUG. 24	70 kg	70 kg	0.8 kg	7.3	19	309741	124669	18356
13 AUG. 24	70 kg	70 kg	0.9 kg	7.1	20	310071	124984	18518
14 AUG. 24	70 kg	70 kg	0.9 kg	7.2	20	310402	125298	18689
15 AUG. 24	-	-	-	-	-	-	-	-
16 AUG. 24	70 kg	70 kg	0.8 kg	7.4	18	310747	125613	18843
17 AUG. 24	70 kg	70 kg	0.9 kg	7	19	311072	125930	18985
18 AUG. 24	70 kg	70 kg	0.8 kg	7.5	18	311407	126248	19137
19 AUG. 24	-	-	-	-	-	-	-	-
20 AUG. 24	70 kg	70 kg	0.8 kg	7.2	18	311737	126567	19299
21 AUG. 24	70 kg	70 kg	0.8 kg	7	19	312062	126885	19454
22 AUG. 24	70 kg	70 kg	0.9 kg	7.3	19	312389	127202	19596
23 AUG. 24	70 kg	70 kg	0.8 kg	7.2	20	312727	127520	19742
24 AUG. 24	70 kg	70 kg	0.8 kg	7	20	313057	127839	19911
25 AUG. 24	70 kg	70 kg	0.8 kg	7.5	20	313382	128150	20070
26 AUG. 24	-	-	-	-	-	-	-	-
27 AUG. 24	70 kg	70 kg	0.9 kg	7	19	313717	128467	20262
28 AUG. 24	70 kg	70 kg	0.8 kg	7.9	19	314042	128786	20447
29 AUG. 24	70 kg	70 kg	0.9 kg	7.2	18	314377	129102	20644
30 AUG. 24	70 kg	70 kg	0.8 kg	7.8	19	314704	129420	20822
31 AUG. 24	70 kg	70 kg	0.8 kg	7.6	18	315042	129732	20990

SINO INDIA TEXTILES PVT.LTD  
PLOT NO. 684 , PHASE II HSIIDC BARHI (GANAUR)

## LOG BOOK OF WASTE WATER TREATMENT PLANT (E.T.P)

FOR THE MONTH OF

SEPT. 2024

DATE	CHEMICAL CONSUMPTION IN KG/DAY				SLUDGE QTY IN KG/DAY	ETP INLET WATER/DAY	QTY.OF TREATED WATER/DAY	ELECTRICITY CONSUMPTION UNIT PER DAY
	CASTIC	FARAS	POLY	PH				
1 SEPT. 24	-	-	-	-	-	-	-	-
2 SEPT. 24	70 kg	70 kg	0.8 kg	7.3	18	315362	130047	21176
3 SEPT. 24	70 kg	70 kg	0.9 kg	7.6	18	315692	130363	21334
4 SEPT. 24	70 kg	70 kg	0.9 kg	7.3	18	316022	130674	21483
5 SEPT. 24	70 kg	70 kg	0.8 kg	7.8	18	316352	130991	21626
6 SEPT. 24	70 kg	70 kg	0.8 kg	7.3	18	316682	131303	21806
7 SEPT. 24	70 kg	70 kg	0.8 kg	7.1	19	317012	131615	21962
8 SEPT. 24	70 kg	70 kg	0.8 kg	7.2	19	317342	131929	22128
9 SEPT. 24	70 kg	70 kg	0.8 kg	7	18	317672	132241	22300
10 SEPT. 24	70 kg	70 kg	0.9 kg	7.4	18	318002	132556	22464
11 SEPT. 24	70 kg	70 kg	0.8 kg	7.3	18	318332	132873	22658
12 SEPT. 24	70 kg	70 kg	0.8 kg	7.5	19	318662	133185	22839
13 SEPT. 24	70 kg	70 kg	0.8 kg	7.1	20	318992	133500	23037
14 SEPT. 24	70 kg	70 kg	0.8 kg	7.2	20	319322	133814	23216
15 SEPT. 24	70 kg	70 kg	0.8 kg	7.6	18	319652	134129	23331
16 SEPT. 24	70 kg	70 kg	0.9 kg	7.4	18	319982	134445	23525
17 SEPT. 24	70 kg	70 kg	0.8 kg	7.5	19	320312	134762	23735
18 SEPT. 24	70 kg	70 kg	0.8 kg	7.9	18	320642	135080	23951
19 SEPT. 24	70 kg	70 kg	0.8 kg	7.3	18	320972	135399	24174
20 SEPT. 24	70 kg	70 kg	0.8 kg	7.2	18	321302	135720	24389
21 SEPT. 24	70 kg	70 kg	0.9 kg	7.4	19	321632	136038	24605
22 SEPT. 24	70 kg	70 kg	0.9 kg	7.6	19	321962	136355	24826
23 SEPT. 24	70 kg	70 kg	0.9 kg	7.2	20	322292	136673	25022
24 SEPT. 24	70 kg	70 kg	0.8 kg	7.8	20	322622	136992	25231
25 SEPT. 24	70 kg	70 kg	0.8 kg	7.6	20	322952	137303	25450
26 SEPT. 24	70 kg	70 kg	0.8 kg	7	18	323282	137620	25659
27 SEPT. 24	70 kg	70 kg	0.8 kg	7.6	19	323612	137938	25872
28 SEPT. 24	70 kg	70 kg	0.8 kg	7	19	323942	138257	26087
29 SEPT. 24	70 kg	70 kg	0.9 kg	7.2	18	324272	138573	26305
30 SEPT. 24	70 kg	70 kg	0.9 kg	7.4	19	324602	138891	26525

SINO INDIA TEXTILES PVT.LTD  
PLOT NO. 684 , PHASE II HSIIDC BARHI (GANAUR)

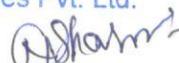
## LOG BOOK OF WASTE WATER TREATMENT PLANT (E.T.P)

FOR THE MONTH OF

OCT. 2024

DATE	CHEMICAL CONSUMPTION IN KG/DAY				SLUDGE QTY IN KG/DAY	ETP INLET WATER/DAY	QTY.OF TREATED WATER/DAY	ELECTRICITY CONSUMPTION UNIT PER DAY
	CASTIC	FARAS	POLY	PH				
1 OCT. 24	-	-	-	-	-	-	-	-
2 OCT. 24	-	-	-	-	-	-	-	-
3 OCT. 24	70 kg	70 kg	0.8 kg	7.3	19	324937	139206	26740
4 OCT. 24	70 kg	70 kg	0.8 kg	7.4	20	325267	139517	26952
5 OCT. 24	-	-	-	-	-	-	-	-
6 OCT. 24	70 kg	70 kg	0.8 kg	7	18	325592	139829	27162
7 OCT. 24	70 kg	70 kg	0.9 kg	7.1	19	325922	140141	27367
8 OCT. 24	70 kg	70 kg	0.9 kg	7.2	19	326252	140455	27577
9 OCT. 24	70 kg	70 kg	0.8 kg	7.5	18	326582	140767	27792
10 OCT. 24	70 kg	70 kg	0.8 kg	7	18	326912	141082	27997
11 OCT. 24	70 kg	70 kg	0.9 kg	7.4	18	327242	141399	28207
12 OCT. 24	-	-	-	-	-	-	-	-
13 OCT. 24	70 kg	70 kg	0.8 kg	7	20	327572	141711	28412
14 OCT. 24	70 kg	70 kg	0.8 kg	7.2	20	327902	142025	28622
15 OCT. 24	70 kg	70 kg	0.8 kg	7.6	18	328232	142340	28837
16 OCT. 24	70 kg	70 kg	0.8 kg	7.4	18	328562	142656	29047
17 OCT. 24	70 kg	70 kg	0.9 kg	7.3	19	328892	142973	29362
18 OCT. 24	70 kg	70 kg	0.9 kg	7.5	18	329222	143291	29563
19 OCT. 24	70 kg	70 kg	0.8 kg	7.3	18	329552	143610	29763
20 OCT. 24	70 kg	70 kg	0.8 kg	7.2	18	329882	143931	29964
21 OCT. 24	70 kg	70 kg	0.8 kg	7.1	19	330212	144249	30168
22 OCT. 24	70 kg	70 kg	0.8 kg	7.6	19	330542	144566	30374
23 OCT. 24	70 kg	70 kg	0.9 kg	7.4	20	330872	144884	30577
24 OCT. 24	70 kg	70 kg	0.8 kg	7.6	20	331202	145203	30786
25 OCT. 24	70 kg	70 kg	0.8 kg	7.7	20	331532	145514	30996
26 OCT. 24	70 kg	70 kg	0.8 kg	7.5	18	331862	145831	31208
27 OCT. 24	70 kg	70 kg	0.9 kg	7.4	19	332192	146149	31421
28 OCT. 24	70 kg	70 kg	0.8 kg	7.3	19	332522	146468	31631
29 OCT. 24	70 kg	70 kg	0.8 kg	7.2	18	332852	146784	31836
30 OCT. 24	70 kg	70 kg	0.9 kg	7.1	19	333182	147102	32039
31 OCT. 24	-	-	-	-	-	-	-	-

For Sino India Textiles Pvt. Ltd.

  
Auth. Sign.

**VAKALATNAMA****BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

**STATE OF HARYANA & ORS.****...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B &amp; Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **19th** day of **May**, 2025

Accepted, identified and certified subjected to the terms of the fees.

**[SIDDHARTH BATRA] [ARCHNA YADAV]****[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**

Advocates

For Sino India Textiles Pvt. Ltd.  
  
Director

Client

**SINO INDIA TEXTILES PVT. LTD.**  
684, Phase-II, Barhi Industrial Area,  
Ganaur, Sonapat, Haryana - 131101



# SINO INDIA TEXTILES PRIVATE LIMITED

Address : 684, Phase-2, Barhi Industrial Area, Ganaur, Sonipat, Haryana-131101

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF SINO INDIA TEXTILES PRIVATE LIMITED IN THEIR MEETING HELD ON SATURDAY, THE 15<sup>TH</sup> DAY OF FEBRUARY, 2025 AT 03:00 P.M. AT FACTORY ADDRESS PLOT NO 684, PHASE-II, BARHI INDUSTRIAL AREA, GANAUR, SONIPAT, HARYANA-131101**

**AUTHORITY TO MR. RAJESH PRUTHI FOR APPEARING BEFORE STATUTORY AUTHORITIES AND OBTAINING VARIOUS REGISTRATIONS & APPROVALS:**

**“RESOLVED THAT** pursuant to the applicable provisions of the Companies Act, 2013 and the corresponding rules made thereunder and any other applicable acts, rules and regulations (including any statutory enactment or modification) for the time being in force, if any, Mr. Rajesh Pruthi be and is hereby authorized to sign, verify, file, execute and make submissions, corrections, alternations or additions to any agreements including Lease Agreements, Property Registration documents and any other deeds or agreements for and on behalf of the Company and to sign & execute the necessary applications & documents for procurement/modification/cancellation/surrender of Telephone/ Lease line/ Internet connections, Water & Electricity connections and any other connections as may be required in the business premises or any on site premises of the Company from time to time and to do all such acts, deeds and things as may be necessary or incidental and ancillary thereto for effecting the same.”

**“RESOLVED THAT** Mr. Rajesh Pruthi be and is hereby authorized to sign, verify, file, execute and make submissions, corrections, alternations or additions to any application, statutory return or other business documents to be filed with hon’ble courts of India, quasi-judicial bodies and various other statutory authorities viz. the Reserve Bank of India, Ministry of Corporate Affairs, DGFT, Department of Telecommunications (DoT), Income Tax department, Goods & Services Tax Department, Labour Department, Central Excise & Customs department and other government and statutory authorities from time to time, as may be applicable to the Company.”

**“FURTHER RESOLVED THAT** Mr. Rajesh Pruthi be and is hereby authorized to make statements on oath, appear and act on behalf of and to represent the Company in all matters before the hon’ble courts of India, quasi-judicial bodies and various other statutory authorities viz. the Reserve Bank of India, Ministry of Corporate Affairs, DGFT, Department of Telecommunications (DoT), Income Tax department, Goods & Services Tax Department,

For Sino India Textiles Pvt. Ltd.

*Sowab*  
Director

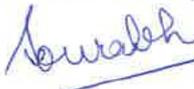
Labour Department, Central Excise & Customs department and other government and statutory authorities, as may be applicable to the Company and to do all such acts, deeds and things as may be necessary or incidental and ancillary thereto for effecting the same.”

“**FURTHER RESOLVED THAT** Mr. Rajesh Pruthi be and is hereby authorized to delegate the aforementioned powers to any consultants, legal counsel, representative for and on behalf of the Company to make statements on oath, appear and act on behalf of and to represent the Company in all matters before the hon’ble courts of India, quasi-judicial bodies and various other statutory authorities viz. the Reserve Bank of India, Ministry of Corporate Affairs, DGFT, Department of Telecommunications (DoT), Income Tax department, Goods & Services Tax Department, Labour Department, Central Excise & Customs department and other government and statutory authorities, as may be applicable to the Company and to do all such acts, deeds and things as may be necessary or incidental and ancillary thereto for effecting the same.”

“**RESOLVED FURTHER THAT** this resolution shall remain in force until revocation of the same is given by the Board of the Company.”

For **Sino India Textiles Private Limited**

For Sino India Textiles Pvt. Ltd.

  
Director

**Saurabh Pruthi**

**Director**

**DIN: 09401524**

**Add: H. No. 776, HUDA Phase 2,  
Sector 12, Near D.A.V School,  
Panipat, Haryana 132 103.**


 भारत सरकार  
 Government of India


 राजेश प्रुठी  
 Rajesh Pruthi  
 जन्म तिथि / DOB : 02/10/1970  
 पुरुष / Male



 8256

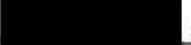
आधार - आम आदमी का अधिकार

*Rajesh*


 भारतीय विशिष्ट पहचान प्राधिकरण  
 Unique Identification Authority of India

पता:  
 S/O: गुरदयाल प्रुठी, 776, हुडा फेस  
 2, सेक्टर 12, नज़दीक डी.ए. वी.  
 स्कूल, पानीपत, पानीपत, हरियाणा,  
 132103

Address:  
 S/O: Gurdyal Pruthi, 776, HUDA  
 PHASE 2, SECTOR 12, NEAR  
 D.A. V. SCHOOL, Panipat,  
 Panipat, Haryana, 132103

 8256

 1947  
 1800 300 1947

 help@uidai.gov.in

 www.uidai.gov.in

*Rajesh*

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**Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'**

1 message

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**Vijay Kumar** <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 2:48 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>

 Paperbook-NGT REPLY-R47 Madni Textile Mills Pvt Ltd.pdf

 Paperbook-NGT REPLY-R48 Dhruv Global\_Redacted.pdf

 Paperbook -NGT REPLY-R44 SINO\_Redacted.pdf

 Paperbook-NGT REPLY-R38 Bansal Processing\_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

**Vijay Kumar**  
Office Manager



8A Sagar Apartment  
6 Tilak Marg  
New Delhi - 110001  
Landline - +91-11-47046111  
[vijay.kumar@satramdass.com](mailto:vijay.kumar@satramdass.com)

Satram Dass B & Co. made the following annotations

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"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

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**2 attachments**

 Paperbook-NGT REPLY-R19 KANODIA\_Redacted.pdf  
12871K

 Paperbook-NGT REPLY-R43 PP TEXOFAB\_Redacted.pdf  
11747K